

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5298  
ANSWERED ON:13.12.2010  
VIOLATION OF LABOUR LAWS BY BORL  
Singh Shri Bhupendra

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the workers of the Bharat Oman Refineries Limited (BORL), Agasand, Bina, Madhya Pradesh are getting minimum wages inspite of an agreement with the companies and also as prescribed by the Central Ministry of Labour;
- (b) if so, the details thereof;
- (c) the number, nature and the time of complaints received against BORL regarding violation of labour laws; and
- (d) the action taken thereon?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): Regular inspections are being carried out by the Labour Enforcement Officer (Central) to enforce the Minimum Wages Act and other labour laws at Bharat Oman Refineries Limited, Bina, Madhya Pradesh.

(c) & (d): Bharat Oman Refinery Mazdoor/Karmachari Mahasangh, Bina has made complaint regarding violation of labour laws and non providing statutory welfare facilities by the contractors of BORL, Bina vide their letter dated 3.1.2009, 5.8.2009 and 31.8.2009. In addition to regular inspections being carried out by the Labour Enforcement Officer (Central), a special team of officers was deputed to conduct thorough inspection in the establishment of BORL, Bina. The special team conducted inspection of the establishment between 6.12.2009 to 10.12.2009 under various labour laws. Based on these inspections, prosecutions were filed and fines imposed on the defaulting contractors.